

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 202/TT/2013

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member**

**Date of Hearing : 04.06.2015
Date of Order : 20.10.2015**

In the matter of

Determination of the tariff of the inter-State Transmission Lines connecting two States.

And in the matter of:

Electricity Department
Government of Manipur
Keisampat
Imphal- 795001

.....**Petitioner**

ORDER

The instant petition has been filed by Electricity Department, Government of Manipur for determination of transmission tariff of inter-State transmission lines connecting two states, in compliance with the order of this Commission dated 14.3.2012 in Petition No. 15/Suo-Motu/2012. The Commission decided to include the transmission lines connecting two States, for computation of PoC transmission charges and losses. For the disbursement of transmission charges, tariff for such assets needs to be



approved by the Commission in accordance with the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 (hereinafter the "Sharing Regulations"). Accordingly, the owners of the inter-State lines were directed to file appropriate applications before the Commission for determination of tariff for facilitating disbursement.

2. The Commission vide order dated 14.3.2012 in Petition No. 15/SM/2012 gave the following directions:-

"5. It has come to the notice of the Central Commission that the some of the owners/developers of the inter-State transmission lines of 132 kV and above in North Eastern Region and 220 kV and above in Northern, Eastern, Western and Southern regions as mentioned in the Annexure to this order have approached the Implementing Agency for including their transmission assets in computation of Point of Connection transmission charges and losses under the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 (hereinafter "Sharing Regulations").

6. As a first step towards inclusion of non-ISTS lines in the POC transmission charges, the Commission proposes to include the transmission lines connecting two States, for computation of POC transmission charges and losses. However, for the disbursement of transmission charges, tariff for such assets needs to be approved by the Commission in accordance with the provisions of Sharing Regulations. Accordingly, we direct the owners of these inter-State lines to file appropriate application before the Commission for determination of tariff for facilitating disbursement.

7. We direct the respondents to ensure that the tariff petition for determination of tariff is filed by the developers/owners of the transmission line or by State Transmission Utilities where the transmission lines are owned by them in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, by 20.4.2012."

3. The Commission directed the respondents in the Petition No. 15/SM/2012 to ensure that the tariff petitions for determination of tariff are filed by the developers/owners of the transmission lines or by State Transmission Utilities where the



transmission lines are owned by them in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, by 20.4.2012.

4. Accordingly, the petitioner has filed the instant petition for determination of transmission tariff for non-ISTS Karong-Kohima 132 kV line connecting two states of Manipur and Nagaland. The Commission sought information from the petitioner, vide letter dated 12.11.2012, and reminder dated 4.9.2013. However, the petitioner has not filed the information till date. In the absence of the required information, it is not possible to determine the tariff of the subject transmission line. Apart from the information, the petitioner has not remitted the filing fee in accordance with the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012.

5. The petition was heard on 4.6.2015. None appeared on behalf of the petitioner. After noticing that the petitioner has not impleaded any party as respondent, the Commission directed the petitioner to implead the beneficiaries of the transmission lines as respondents and file memo of parties after serving copies of the petition on them. The Commission further directed the petitioner to submit certain information on affidavit, with advance copy to the respondents, by 6.7.2015.

6. The petitioner has neither impleaded the beneficiaries of the transmission lines as respondents nor submitted the information sought, even after lapse of more than two months. The petition is disposed of as incomplete and the petitioner is directed to file



fresh petition with all relevant information for determination of tariff of the subject transmission lines.

7. This order disposes of Petition No. 202/TT/2013 in terms of above.

sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

